

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
C.P.(IB)/63(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Pack World through its Proprietor Kamal Saraf
V/s
Classic Corrugations Pvt. Ltd.

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Adv.
For the Respondent : Mr. Parth Saluja, Adv.

ORDER

Neither reply is reflecting in the DMS portal nor in the physical form on the file in terms last extended period of 7 days given vide order dated 16.04.2024. Even the Vakaltnama is also not reflecting in the DMS portal or physical form.

Learned counsel appearing for the respondent submits that he has already filed Vakalatnama as well as reply beyond extended 7 days period only on 27.04.2024 through e-mode only. He undertook to take steps to ensure the availability of the reply as well as Vakalatnama in the both form on the file.

Learned counsel for the applicant states that he has received the copy of the reply on Saturday only and need some time to file rejoinder. Be filed within 7 days with the advance copy to the opposite counsel.

Re-list on 14.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)